

	1	2	3
II. UNION TERRITORIES			
1. Andaman & Nicobar Islands	10'44*	0'36	10'80
2. Arunachal Pradesh	23'25	..	23'25
3. Chandigarh	5'27	..	5'27
4. Dadra and Nagar Haveli	3'20	..	3'20
5. Delhi	60'66	..	60'66
6. Goa, Daman and Diu	22'58	0'62	23'20
7. Kakshdwcep	2'44	..	2'44
8. Mizoram	16'65	..	16'65
9. Pondicherry	7'50	..	7'50
TOTAL Union Territories (II)	151'99	0'98	152'97
III. NORTH EASTERN COUNCIL	35'85	..	35'85
GRAND TOTAL (I+II+III)	2189'77	118'13	2307'90

*Exclusive of (a) extra assistance for externally-aided projects and (b) any advance plan assistance that may be sanctioned for meeting the expenditure on account of natural calamities or for meeting the inescapable gaps in resources of certain States :

Arrest by Police for Export of Labour to Gulf Countries

1500. SHRIMATI MOHSINA KIDWAI:

SHRI MADHAVRAO SCINDIA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any arrest were made by the Delhi Police in connection with the export of labour to Gulf countries by unauthorised agents;

(b) if so, the number of persons arrested and details of other documents recovered;

(c) how many persons have been exported by such agents so far; and

(d) the steps Government propose to take to stop the exploitation of poor people by such agents?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL):
(a) and (b). Yes, Sir. 36 persons were arrested by the Delhi Police. 2356 passports and large number of records such as appointment applications, agreements and other incriminating documents were seized.

(c) 106 persons were sent abroad by the unauthorised agents.

(d) The following steps are being taken in this regard:—

(i) Private recruiting agencies for employment abroad are required to be registered and approved by the Ministry of Labour.

(ii) Indian Firms/Organisations engaged in operations abroad are allowed to recruit their genuine requirements subject to the terms and conditions of employment offered to

such workers being approved by the Ministry of Labour before they are actually deployed.

(iii) Recruiting agencies are required to enter on behalf of their foreign employers into an employment agreement covering various aspects of employment.

(iv) when complaints about violation of terms and conditions on which registration is granted are received these are got investigated through appropriate authorities and suitable action is taken.

Rise in Price of Textile Goods

1501. SHRI SUDHIR GHOSAL: Will the Minister of INDUSTRY be pleased to state:

(a) whether there has been an increase in prices of textile goods;

(b) what arrangements Government propose to make for their availability at reasonable Government fixed rates;

(c) whether Government desire to earmark selected shops in each city wherein these items can be purchased at Government fixed prices; and

(d) whether State Governments are undertaking dehoarding measures to immobilise blackmarketeers and profiteers?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) to (d). There has been no perceptible increase in the price of textiles in recent times. Certain quantities of textiles in specified varieties are being made available at fixed prices through the operation of the controlled cloth scheme. These items are marketed through the National Cooperative Consumers Federation and its affiliated agencies. In the absence of the necessary compelling circumstances, Government do not envisage any special drive for dehoarding.

Price of Raw Cotton

1502. SHRI SAMAR MUKHERJEE: Will the Minister of INDUSTRY be pleased to state:

(a) the price of raw cotton during the current year as compared to the last year;

(b) what steps Government have taken to ensure a fair-price to help cotton growers; and

(c) the steps taken by Government to ensure that the benefit of fair price reaches even to the growers in the remote rural areas?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRIMATI ABHA MAITI): (a) A Statement is laid on the Table of the House. [Placed in Library. See No. LT-2490/78].

(b) and (c). To protect the interest of cotton growers, Government have announced minimum support price for kapas of fair average quality of prominent varieties for 1977-78 (September-August) cotton season. Cotton Corporation of India purchases cotton in open auctions in all important mandies at ruling market prices thereby ensuring that cotton growers get the benefit of competitive prices. Further, with a view to help the growers in the disposal of their unsold stocks of cotton lying with them during the current season, Government have recently instructed Cotton Corporation of India to purchase kapas of fair average quality even at 3 to 5 per cent above minimum support price announced by Government.

Accumulation of Cloth in Mills

1503. SHRI SAMAR MUKHERJEE: Will the Minister of INDUSTRY be pleased to state the estimated accumulation of cloth in the mills in the country?